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CrI.A.No. 757-758 OF 2001

ITEM NO.

COURT NO.5

SECTION:IIA

1B (For Judgment)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal Nos. 757-758/2001

@SLP(CrI.) No. 2301-2302/2001

DHYAN INVESTMENTS & TRADING CO. LTD.

Petitioner (s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS.

Respondent (s)

(HEARD BY HON'BLE THOMAS AND VARIAVA, JJ.)@@  
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Date: 31.07.2001 This/These matter(s) was/were called for  
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant

M/s. K.J. John & Co.,Adv.(N.P.)

For Respondent

Mr. P. Parmeswaran,Adv.(N.P.)

The Court pronounced the following  
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ  
.SP2

Hon'ble Mr. Justice S.N. Variava pronounced the  
Judgment of the Court.  
Leave granted.  
The appeals are disposed of in terms of the signed  
judgment.

Reportable.@@  
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(N.K. GOEL)

(H.K. BHATIA) @@

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Court Master

Court Master@@

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( Signed Judgment is placed on the file)